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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 28th March, 2022.

No.LL(B).16/2006/163.—The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2022 (Act No. 3 of 2022) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2022

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd March, 2022.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28th March, 2022.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ACT, 2022**

An

Act

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-third Year of the Republic of India as follows:-

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| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2022.

(2) It shall come into force at once. |
| Amendment of Section 4. | 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely -

“(b) to maintain fiscal deficit to an annual limit of 4% of GSDP with effect from 6th January, 2022 and 4.50% of GSDP with effect from 11th February, 2022 during the Fiscal Year 2021-22”. |
| Repeal and Saving | 3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022 (Ordinance No. 1 of 2022 and Ordinance No. 5 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act. |

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.